

FORM P9
PUBLIC ANNOUNCEMENT

(Under regulation 19(2) of the Insolvency and Bankruptcy Board of India
(Pre-packaged Insolvency Resolution Process) Regulations, 2021)

FOR THE ATTENTION OF THE CREDITORS OF
“KRATOS ENERGY & INFRASTRUCTURE LIMITED”

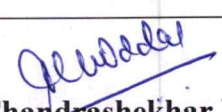
Notice is hereby given that the Hon'ble NCLT, Mumbai Bench has ordered for the commencement of pre-packaged insolvency resolution process for Kratos Energy & Infrastructure Limited on 01.02.2024.

RELEVANT PARTICULARS		
I	II	III
1	Name of corporate debtor	Kratos Energy & Infrastructure Limited
2	Former name(s), if changed in last two years	N.A.
3	Date of incorporation of corporate debtor	31.08.1979
4	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai (Under Companies Act, 1956)
5	Identification number	L40102MH1979PLC021614
6	Address of the registered office and principal office (if any) of corporate debtor	317, Maker Chamber V, 221 Nariman Point, Mumbai – 400021 (MH)
7	Pre-packaged insolvency commencement date	01.02.2024
8	Name and registration number of the resolution professional	Amit Chandrashekhar Poddar IBBI/PA-001/IP-P00449/2017-18/10792
9	Address and e-mail of the resolution professional, as registered with the Board	Address: 'Akshat', 7, Vijay Nagar, Katol Road, Nagpur, Maharashtra – 440013. Email: amitpoddar.ca@gmail.com
10	Address and e-mail to be used for correspondence with the resolution professional	Address: 3 rd Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur, Maharashtra – 440012 E-mail: ppirp.kratos@gmail.com
11	List of claims shall be made available from 05.02.2024 at:	Can be referred from ppirp.kratos@gmail.com

Date: 04.02.2024

Place: Mumbai




Amit Chandrashekhar Poddar
Resolution Professional
Kratos Energy & Infrastructure Limited